

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 23<sup>rd</sup> APRIL, 2024, 10:30 A.M.**

**IA (IBC)/71/GB/2024  
IA (IBC)/75/GB/2024  
In CP (IB)/5/GB/2018**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

Name of the Company	Bank of Baroda (Erstwhile Dena Bank) Vs Bluefern Ventures Pvt. Ltd.
Under Section	U/s 7 of IBC, 2016

For Petitioner (s) : Ms. S. Sarma, Liquidator in person

For Respondent (s) :

**ORDER**

**IA (IBC)/71/GB/2024**

Ld. Liquidator Ms. S. Sarma is physically present in the Court. The list of stakeholders filed with the Petition discussed and taken on file subject to just exceptions.

Accordingly, this Application is allowed and **disposed of**.

**IA (IBC)/75/GB/2024**

Ld. Liquidator Ms. S. Sarma is present in person. The Assets Memorandum and the Preliminary Report filed under Regulations 13 and 34(4) of the IBBI (Liquidation Process) Regulations, 2016 with the Application discussed and taken on file subject to just exceptions. Accordingly, this Application is allowed and **disposed of**.

Sd/-  
**Satya Ranjan Prasad**  
Member (Technical)

Sd/-  
**H.V. Subba Rao**  
Member (Judicial)